

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI
ORIGINAL APPLICATION NO. 1357 OF 2024**

IN THE MATTER OF:

RASHI SHARMA

...APPLICANT

VERSUS

HARMEET SINGH & ORS.

...RESPONDENTS

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N.D.04. 03/4/2025

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Hegh
RESPONDENT NO. 1

THROUGH

DELHI

DATED:- 28/3/25

cs
(S.S. LEGAL SOLUTIONS)
ADVOCATE FOR THE RESPONDENT NO. 1
1201, BEST SKY TOWER,
NETAJI SUBHASH PLACE,
NEW DELHI-110034
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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
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RASHI SHARMA

...APPLICANT

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...RESPONDENTS

**REPLY TO THE ORIGINAL APPLICATION ON BEHALF OF
RESPONDENT NO. 1**

MOST RESPECTFULLY SHOWETH:

1. That the Respondent No. 1 categorically denies all allegations made in the application as being false, frivolous, and filed with malafide intentions. The present response is being filed without prejudice to the Respondent's rights and contentions.

PRELIMINARY OBJECTIONS/ SUBMISSIONS:

2. The Applicant has no locus standi to maintain the present application as she does not qualify as an "aggrieved person" under the National Green Tribunal Act, 2010. The Applicant's mere residence in Shakti Nagar and occasional passage through the area does not confer any special right or interest to maintain this application.
3. The application is based on mere conjectures and surmises, without any concrete evidence of environmental damage.
4. The Respondent has the necessary permissions and clearances for the installation and operation of the borewell. The borewell at 43, Bunglow Road, Kamla Nagar, Delhi-7 was installed with proper registration from

the Central Ground Water Authority (constituted under Section 3(3) of the Environment (Protection) Act 1986) vide Registration No. DLOFCT/52621, which was obtained in the name of Ishwar Chandra & Ors. The copy of the Registration certificate is annexed herewith as **Annexure-A.**

5. That under Section 15(2) of the Delhi Water Board Act, 1998, read with the general principles of transfer of property, the rights and liabilities associated with the property, including water connection permissions and registrations, transfer to the subsequent owner unless specifically prohibited. Therefore, the existing borewell registration, being attached to the property and not having any specific prohibition on transfer, continues to be valid under the Respondent No.1's ownership.
6. The water extraction is being conducted in strict compliance with the terms and conditions specified in the aforementioned permission and the construction activity is being carried out in accordance with all applicable environmental norms and regulations.
7. The present application appears to be motivated by ulterior motives, as evidenced by the vague and unsubstantiated allegations, the delay in filing the complaint despite alleged knowledge since April 2024.
8. That the Applicant's claim of being secretary of a trust engaged in social work appears to be a mere facade to legitimize this frivolous litigation, as no specific details of the trust or its activities have been provided.

PARA-WISE REPLY

1. That the contents of the Para No. 1-10 of the said Application under reply require no response.

2. That the contents of the Para No. 11 of the said Application under reply are denied for want of knowledge and the Applicant should be put to strict proof of the same.

REPLY TO FACTS IN BRIEF:-

1. That the contents of Para No.1 of facts in brief are admitted to the extent that the Answering Respondent is the builder/owner of the property of the address bearing no. 42A, 43, Western Side, Bungalow Road, Near Kamla Nagar Market, Delhi-110007 which is been constructed by the Respondent No.1 and 2 and rest of the contents of Para under reply are wrong, false, frivolous, misconceived and concocted, hence specifically, and categorically denied. It is specifically wrong and denied that inspite of knowing the facts and the usage regarding the construction and the amount of water which can be bought and used for the purpose of construction, Answering Respondent have illegally digged borewell / submersible on the following addresses and using the water illegally for the purpose of commercial construction to benefit their ownself personally and take commercial gain as alleged in Para under reply and the Applicant be put to strict proof of the same. The submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
2. That the contents of Para No.2 of facts are denied for want of knowledge to the extent that the applicant is the resident of Shakti Nagar



and the suit properties are near and on the regular was of the applicant and the applicant passes by the suit property regularly she has noticed that the builder has digged a submersible in the said plot in which the construction is happening and the water is being used in the large quantity daily as alleged in Para under reply and the Applicant be put to strict proof of the same. It is further wrong and denied that after the noticing and the Delhi being is such as scarcity of water in which the applicant has herself faced a lot of difficulty in the drinking and clean ground water in Delhi the applicant approached the authorities stating the complaints regarding the digging of illegal borewell / submersible in the following address in Delhi. Further it is submitted that the Answering Respondent is having a legally valid permission and the entire work which is being done by the Answering Respondent is done as per the norms of the Government. It is specifically wrong and denied that the Answering Respondent have intentionally in order to make personal gain and has intentionally digged a submersible/borewell in order to make maximum profit possible without informing Delhi authorities regarding construction. It is denied for want of knowledge that the Applicant is herself the secretary of one Trust which take care of many social work in the areas of religion, education, water and environment etc. that the applicant herself facing and the areas of Delhi facing and almost most of the Delhi is facing the problem of the proper



cleaning and the ground water so the following action is being taken by the Applicant. The submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.

3. That the contents of Para No.3 of facts in brief does not pertain the answering Respondent and hence need no reply. However, the submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
4. That the contents of Para No.4 of facts in brief are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that due to the continuous and extensive usage of water illegally by the Answering Respondent which is causing a lot of scarcity of water in Delhi because the amount of water used in construction is not counted as it is being illegally used and not bought as per the guidelines issued by the Delhi Jal Board. It is further wrong and denied that the Applicant has made many complaints regarding the said issue informing the District as well as the State Authority as well as the Central Authorities regarding the illegal digging of borewell / submersible so that the authority takes action and seal be illegally usage of water as alleged in the para under reply and the Applicant be put to strict proof of the same. The submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.

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5. That the contents of Para No.5 of facts in brief does not pertain the answering Respondent and hence need no reply. However, the submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
6. That the contents of Para No.6 of facts in brief does not pertain the answering Respondent and hence need no reply. However, the submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
7. That the contents of Para No.7 of facts in brief does not pertain the answering Respondent and hence need no reply. However, the submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
8. That the contents of Para No.8 of facts in brief does not pertain the answering Respondent and hence need no reply. However, the submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
9. That the contents of Para No.9 of facts in brief does not pertain the answering Respondent and hence need no reply. However, the submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
10. That the contents of Para No.10 of facts in brief are denied for the want of knowledge. However, the submissions made in the Preliminary

Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.

11. That the contents of Para No.11 of facts in brief are denied for the want of knowledge. However, the submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
12. That the contents of Para No.12 of facts in brief are denied for the want of knowledge. Further it is specifically wrong and denied that the Answering Respondent have not taken any permission or clearance from any authority or either any permission has not given to the Respondent No. 3 to 9 for the usage of water for the purpose of construction using the ground water. In response to this it is submitted that the Answering Respondent is having a legally valid permission and the entire work which is being done by the Answering Respondent is done as per the norms of the Government. The submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
13. That the contents of Para No.13 of facts in brief are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that the Answering Respondent have already raised the construction of the full complex using the ground water in the form of submersible/borewell and the Answering Respondent are still using the



ground water for the remaining construction as alleged in the para under reply and the applicant be put to strict proof of the same. It is specifically wrong and denied that the applicant herself faced a lot of water crisis being in Delhi and in future she is going to take action, taking help from the other people who also work for the preservation of water and other environmental crisisas alleged in para under reply and the Applicant be put to strict proof of the same. The submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.

REPLY TO GROUNDS:-

A. That the contents of Para No. A of Grounds are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that the Answering Respondent have clearly violated the rules laid down by the Delhi Jal Board i.e. DJB and Delhi Pollution Control Committee i.e. DPCC as the Answering Respondent are illegally using and extracting the water from the ground without any clearance or permission from any competent authority. It is further wrong and denied that the applicant regularly passes from the suit property area i.e. Kamla Nagar Market, as the applicant is the resident of Shakti Nagar and while going to the court regularly she has observed the wastage of water and illegally usage done by the Respondent Answering Respondent and its co-worker as alleged in para under reply and the applicant be put to strict proof of the same. It is

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specifically wrong and denied that the Answering Respondent are illegally extracting the water and using it for the commercial purposes i.e. for the commercial construction and to make the gain and usage personally. It is further wrong and denied that the applicant has observed the wastage of the water is not coming on the record and using large quantity and because of scarcity of water is the immediate need for the suit as the construction will be completed and the Answering Respondent will not be held liable for his illegal damage caused to the environment and society as alleged in para under reply and the applicant be put to strict proof of the same. It is specifically wrong and denied that the Answering Respondent have illegally and intentionally done the wrong and he thinks and feels that no one is taking this thing on record or asking him to stop the illegal using of water, so he will not stop, he is doing wrong not just to humans but to the Government financially and violating the rules laid down by the government and the competent authorities for the usage of water specially in Delhi. In response to this it is submitted that the Answering Respondent is having a legally valid permission and the entire work which is being done by the Answering Respondent is done as per the norms of the Government. The submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.

- B. That the contents of Para No. B of Grounds are denied for the want of knowledge. However, the submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
- C. That the contents of Para No. C of Grounds are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that the Answering Respondent are doing and extracting ground water for the commercial gain and for the personal use as the water is being used for the commercial construction which is illegal according to the guidelines passed by DJB, DPCC, CGWB and MCD commissioner of Delhi related to the ground water extractions and wasting the water in large quantity as Delhi is already under a lot of scarcity of water which not preserved today will exploit the environment and society future as alleged in para under reply and the applicant be put to strict proof of the same. The submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
- D. That the contents of Para No. D of Grounds are denied for the want of knowledge. However, the submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
- E. That the contents of Para No. E of Grounds are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that



the SIEAA i.e. State Environment Impact Assessment Authority urged the need for the ground water supply for the citing projects in Delhi and SEAC i.e. State Expert Appraisal Committee has also laid certain guidelines for the ground water extractions which are totally violated by the Answering Respondent and its co-workers as alleged in the para under reply and the applicant be put to strict proof of the same. The submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.

F. That the contents of Para No. F of Grounds are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that the Answering Respondent have violated the norms laid down by the Delhi Jal Board which has issued the guidelines and stated the price at which the water can be bought and used for the purpose of construction. It is specifically wrong and denied that the norms are clearly violated by the Answering Respondent as without any clearance and without any budget the ground water is being used and is wastage in large quantity which is itself a criminal offence in EP act as alleged in para under reply and the applicant be put to strict proof of the same. The submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.

G. That the contents of Para No. G of Grounds are denied for the want of knowledge however, it is wrong and denied that the Answering

Respondent have violated the rules and norms stated in the Delhi Gazette vide notification No.58(348)/EA/ENV/09/2246 dated 18.05.2010 for the ground water regulation and management in Delhi, in which Delhi Jal Board and Deputy Commissioner of respective District is the competent authority for granting any permission of ground water extractions as alleged in the para under reply and the applicant be put to strict proof of the same. The submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.

H. That the contents of Para No. H of Grounds are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that the Central Ground Water Board and Central Ground Water Authority has issued the guidelines for the usage of ground water and the water coming from ground in the form of submersible / borewell and the norms are totally violated by the Answering Respondent and its co-workers as they have no NOC, License, Permission from any competent authority as stated above. In response to it is submitted that the Answering Respondent is having a legally valid permission and the entire work which is being done by the Answering Respondent is done as per the norms of the Government. The submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.

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- I. That the contents of Para No. I of Grounds are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that the Answering Respondent have not taken any permission and has violated the rules and regulations laid down by the SDM of the particular area and the MCD Commissioner and no NOC is taken from both the authorities for the usage of submersible/borewell as alleged in para under reply and the applicant be put to strict proof of the same. The rest of the contents of para is being denied for the want of knowledge. The submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
- J. That the contents of Para No. J of Grounds are denied for the want of knowledge. However, the submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.
- K. That the contents of Para No. K of Grounds are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that the Answering Respondent have not followed the procedure of obtaining the NOC from the CGWA which is as follows:

That the applicant who seeks the permission for water extraction may obtained services of the accredited individuals or institutions for conducting a hydrological survey and prepare a report on the ground water scenario and the impact of the proposed extractions

*on the ground water reservoir, which is mandatory for issuance of
NOC from CGWA.*

As alleged in the para under reply and the applicant be put to strict proof of the same.

L. That the contents of Para No. L of Grounds are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that the Answering Respondent have not taken permission from the SDM who hold the authority/power of sealing the borewell/submersible and direct the Deputy Commissioner to de-seal them. In response to it is submitted that the Answering Respondent is having a legally valid permission and the entire work which is being done by the Answering Respondent is done as per the norms of the Government. The submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.

M. That the contents of Para No. M of Grounds are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that the Answering Respondent have violated the norms laid down by the DPCC i.e. Delhi Pollution Control Committee who is competent and regulatory authority which helps in extractions of ground water. The rest of the contents of para is being denied for the want of knowledge. The

submissions made in the Preliminary Objections/Submissions are referred hereto as the same is not repeated here for the sake of brevity.

- N. That in reply to the contents of Para No. N of Grounds, it is most respectfully submitted that the Judgments referred herein the Para under reply does not apply to the facts and circumstances of the present case. The submissions made in the preliminary objections are referred hereto as the same is not repeated here for the sake of brevity.
- O. That in reply to the contents of Para No. O of Grounds, it is most respectfully submitted that the Judgments referred herein the Para under reply does not apply to the facts and circumstances of the present case. The submissions made in the preliminary objections are referred hereto as the same is not repeated here for the sake of brevity.
- P. That in reply to the contents of Para No. P of Grounds, it is most respectfully submitted that the Judgments referred herein the Para under reply does not apply to the facts and circumstances of the present case. The submissions made in the preliminary objections are referred hereto as the same is not repeated here for the sake of brevity.
- Q. That in reply to the contents of Para No. Q of Grounds, it is most respectfully submitted that the Judgments referred herein the Para under reply does not apply to the facts and circumstances of the present case. The submissions made in the preliminary objections are referred hereto as the same is not repeated here for the sake of brevity.

- R. That in reply to the contents of Para No. R of Grounds, it is most respectfully submitted that the Judgments referred herein the Para under reply does not apply to the facts and circumstances of the present case. The submissions made in the preliminary objections are referred hereto as the same is not repeated here for the sake of brevity.
- S. That the contents of Para No. S of Grounds are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that the activities carried down by the Answering Respondent are in clear violation of the rights guaranteed to the applicant and the normal citizen of Delhi under Article 21 of the Constitution of India ensuring protection of life and personal liberty to each individual as alleged in para under reply and the applicant be put to strict proof of the same. The submissions made in the preliminary objections are referred hereto as the same is not repeated here for the sake of brevity.
- T. That the contents of Para No. T of Grounds are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that the action and the violations of the Answering Respondent have laid to wastage of ground water implement that the Answering Respondent only cares about the personal gain and does not care about the environment and the effect of the scarcity of water on the citizen of the Country which is specially faced by the resident of Delhi. The submissions made in the

preliminary objections are referred hereto as the same is not repeated here for the sake of brevity.

U. That the contents of Para No. U of Grounds does not pertain the answering respondent hence needs no reply. However, the submissions made in the preliminary objections are referred hereto as the same is not repeated here for the sake of brevity.

14. That the contents of Para No. 14 of Grounds are wrong and denied being false, frivolous and misconceived. It is specifically wrong and denied that the present application has been filed by the applicant relates to the sustainable question relating to the environment and degradation of water caused in Delhi by the Answering Respondent and its co-workers which also impact the health condition of the people living in the surrounding area due to the shortage of water and also the dust generated due to the commercial and further this application is maintainable under section 40 of the NGT Act 2010 as alleged in the para under reply and the applicant be put to strict proof of the same. The submissions made in the preliminary objections are referred hereto as the same is not repeated here for the sake of brevity.

The last Para of the application is the prayer clause and the same is wrong and denied being false, frivolous and misconceived and the Applicant is not entitled for any relief from this Hon'ble Court.

PRAYER

In view of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Dismiss the present application with exemplary costs;

b) Pass any other order(s) as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

HCL

RESPONDENT NO. 1

THROUGH

DELHI

DATED:- 28/3/25

CJ

(S.S. LEGAL SOLUTIONS)
ADVOCATE FOR THE RESPONDENT NO. 1
1201, BEST SKY TOWER,
NETAJI SUBHASH PLACE,
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MOB. 9999079699
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ORIGINAL APPLICATION NO. 1357 OF 2024**

IN THE MATTER OF:

RASHI SHARMA

...APPLICANT

VERSUS

HARMEET SINGH & ORS.

...RESPONDENTS

AFFIDAVIT

I, Harmeet Singh aged about ___ years, S/o Sh. Surendra Singh, R/o 43, Western Side Bungalow Road, Near Kamla Nagar Market, Delhi-110007, do hereby solemnly affirm and declare as under :-

1. That I am Respondent No.1 in the captioned matter and well conversant with the facts of the present case and competent to swear the present affidavit.
2. That the accompanying Reply to the Application has been drafted by my counsel under my instructions and the same have read over to me in my vernacular and the contents thereof are true and correct to the best of my knowledge and belief and may kindly be read as a part and parcel of the present affidavit, contents whereof have not been repeated herein for the sake of brevity.
3. That the above are my correct and true statements.



Hgh
DEPONENT

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VERIFICATION:-

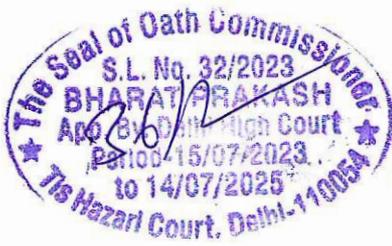
28 MAR 2025

Verified at New Delhi on this _____ day of March 2025 that the contents of my above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

Identified

Hgh
DEPONENT

Identify the deponent who has signed in my presence



IDENTIFIED THAT THE DEPONENT
Shri/Smt./Km. *Hgh*
S/o W/o R/o. *S.S.*
Identified by *Hgh* before me a
has solemnly sworn in my presence at
Delhi on *28/3/2025* that the contents of the affidavit which has
been read and explained to him are true and
correct to his knowledge.

28 MAR 2025

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI
ORIGINAL APPLICATION NO. 1357 OF 2024

21

IN THE MATTER OF:

RASHI SHARMA

...APPLICANT

VERSUS

HARMEET SINGH & ORS.

...RESPONDENTS

LIST OF DOCUMENTS WITH DOCUMENTS

S.NO	PARTICULARS	PAGE NO.
1.	<u>ANNEXURE-A</u> The copy of the Registration certificate	22-23

Heel
RESPONDENT NO. 1

THROUGH

DELHI

DATED:- 28/3/25

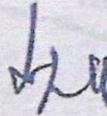
es
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MOB. 9999079699
EMAIL ID:- team@sslegalsolutions.com

CENTRAL GROUND WATER AUTHORITY
(Constituted under Section 3(3) of Environment (Protection) Act, 1986)

CERTIFICATE OF REGISTRATION OF WELLS

This is to certify that the Borewell / Tubewell / Motorized Dugwell / Dug cum Borewell / Handpump/ Filter point as per the details given overleaf has been registered with Central Ground Water Authority.

The terms & conditions of the grant of registration are also given overleaf.



CHAIRMAN
Central Ground Water Authority

Ministry of Water Resources, Jamnagar House, Mansingh Road, New Delhi-11

1103, Ansal Bhawan, Kasturba Gandhi Marg, New Delhi- 110 001

Reg. No.: DLOFCT/52621 Type : Bore Well

ISHWAR CHANDRA AND OTHERS
43 BUNGLOW ROAD
KAMLA NAGAR
DELHI-7

Terms & Conditions

1. Any modification shall not be done in any of the parameters given in Proforma by the owner / user of the ground water structure (tubewell / borewell) motorized (dugwell / hand pump) without prior approval of the Authority.
2. The water from the well (structure) shall be used only for the purpose indicated in the application for registration.
3. The user shall intimate Central Ground Water Authority within four weeks of the ground water structure going in disuse.
4. The user shall furnish information about the registered ground water structure, as and when desired by the Authority.
5. The Authority can alter, amend or vary the terms of the certificate of registration on technical reasons.
6. This certificate of registration is non-transferable.
7. The Authority may inspect the tubewell / borewell motorized (dugwell / hand pump) after giving notice of information by post.
8. The Authority may advise the user of ground water to install water measuring device on tubewell/borewell, as and when necessary to properly monitor the withdrawal of ground water

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IN THE COURT OF N.W.T. Principal Bench New Delhi

Suit/Appeal/C.W.F.A.O/L.P.A No. O.A / 1357 / 2024 of

RASHI SHARMA

Pltff./Appl/Petitioner/Complt.

VERSUS

HARMEET SINGH & ORS

Defdt./Respt./Accused

KNOW ALL to whom these present shall come that I/We Harmeet Singh s/o Sunder Singh
Western side Bungalow Road, Near Kamla Nagar Market Delhi-07

the above named Respondent No-1 do hereby appoint.

GANANDEEP SINGH

SATVINDER SINGH (Adv)

SIMRAN JOT SINGH

D/15306/17

D/170/1996

D/2441/20 (Adv)

8800986864

9310905051

OFF: 1201, Best Sky Tower, NSP Pitampura, New Delhi-34

(Hereinafter called the Advocate/s) to be my/our Advocate/s in the above noted case authorize him:

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals cross-objections or petitions for executions review as revision, withdrawal, compromise or other petitions or affidavits or other documents may be deemed necessary or proper for the prosecution of the said case in all its documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any difference or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the courts of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power of authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign, the power of attorney on our behalf.

And I/We undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

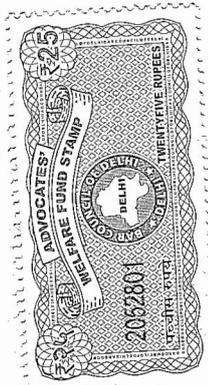
And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate or appearance when the case is called.

And I/We undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole of part of the fee agree by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case in the above court. I/We hereby agree that once the fees is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years, the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 28 day of March, 2025.

Accepted subject of the terms of the fees.



Ganandeep Singh
ADVOCATE

Harmeet Singh
CLIENT

CLIENT



RASHI SHARMA VS HARMEET SINGH

1 message

Team SS Legal Solutions <team@sslegalsolutions.com>
To: "legal.snpandey@gmail.com" <legal.snpandey@gmail.com>

Fri, Mar 28, 2025 at 1:06 PM

Dear Sir,

We are the counsel for the Respondent No.1 in the captioned matter. Please find attached the Reply on behalf of the Respondent No.1 to the application filed by the Applicant in the Hon'ble National Green Tribunal.

Kindly acknowledge the receipt of the same.

Warm Regards,

SS Legal Solutions

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